

WRITTEN ANSWERS TO STARRED QUESTIONS**Development works in Haryana**

†*108. SHRI RAM KUMAR KASHYAP: Will the Minister of CULTURE be pleased to state:

(a) the number of proposals received by the Ministry for development works from Government of Haryana during the last three years alongwith the scheme-wise details of their amount and the action taken thereon;

(b) the reasons for pendency of proposals received from the State Government;

(c) whether any time-limit has been prescribed to dispose of these proposals; and

(d) whether due to long delay in disposing of the proposals there occur problems regarding development works and the manner in which the amount of escalated cost is adjusted and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) Only one proposal has been received by Ministry of Culture for development works from Government of Haryana during the last three years. The details of the proposals are given in Statement (*See* below).

(c) No time limit can be prescribed in view of the reply of part (a) and (b).

(d) Not applicable in view of reply of part (a), (b) and (c).

Statement

A site was proposed by Haryana Government for setting up of a Science City which was not found suitable. Thereafter, in a meeting with Hon'ble Chief Minister of Haryana, it was agreed in-principle to set up a Science City in NCR in Haryana. The State Government has been requested to give the list of shortlisted sites. The same is awaited from the State Government of Haryana.

Guidelines to States on crimes

†*109. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the number of crimes in Uttar Pradesh, Madhya Pradesh, Rajasthan, Haryana and Uttarakhand is on the rise day-by-day;

†Original notice of the question was received in Hindi.

(b) if so, whether Government has issued guidelines to States to bring down the crimes;

(c) if so, the dates on which such guidelines were issued and whether this has yielded positive outcomes; and

(d) if so, the details of crimes committed during the years 2014, 2015, 2016 and till April, 2017?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) The details of total number of crimes in the country including Uttar Pradesh, Madhya Pradesh, Rajasthan, Haryana and Uttarakhand reported under Indian Penal Code (IPC) during 2014-2016 are given in the Statement-I (*See* below). The detail of Advisories issued by Ministry of Home Affairs to all the States/Union Territories is available at the website of Ministry of Home Affairs viz. www.mha.nic.in and the detail of some of these advisories are given in Statement-II (*See* below). 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Statement-I

State/UT-wise cases registered under various cognizable crimes under Indian Penal Code (IPC) during 2014-2016

Sl. No	State/UT	Indian Penal Code (IPC)		
		2014	2015	2016*
1	2	3	4	5
1.	Andhra Pradesh	114604	110693	106774
2.	Arunachal Pradesh	2843	2968	2534
3.	Assam	94337	103616	102250
4.	Bihar	177595	176973	164163
5.	Chhattisgarh	58200	56692	55029
6.	Goa	4466	3074	2692
7.	Gujarat	131385	126935	129253

1	2	3	4	5
8.	Haryana	79947	84466	88527
9.	Himachal Pradesh	14160	14007	13386
10.	Jammu and Kashmir	23848	23583	24501
11.	Jharkhand	45335	45050	40710
12.	Karnataka	137338	138847	148402
13.	Kerala	206789	257074	260097
14.	Madhya Pradesh	272423	268614	264418
15.	Maharashtra	249834	275414	261714
16.	Manipur	3641	3847	3170
17.	Meghalaya	3679	4079	3366
18.	Mizoram	2140	2228	2425
19.	Nagaland	1157	1302	1376
20.	Odisha	74569	83360	81460
21.	Punjab	37162	37983	40007
22.	Rajasthan	210418	198080	180398
23.	Sikkim	1065	766	809
24.	Tamil Nadu	193200	187558	179896
25.	Telangana	106830	106282	108977
26.	Tripura	5499	4692	3933
27.	Uttar Pradesh	240475	241920	282086
28.	Uttarakhand	9156	10248	10867
29.	West Bengal	185672	179501	176569
TOTAL STATE(S)		2687767	2749852	2739789
30.	Andaman and Nicobar Islands	746	862	802
31.	Chandigarh	3221	3248	2996
32.	Dadra and Nagar Haveli	277	269	244
33.	Daman and Diu	233	302	271

1	2	3	4	5
34.	Delhi UT	155654	191377	209519
35.	Lakshadweep	81	50	36
36.	Puducherry	3584	3440	4086
TOTAL UT(s)		163796	199548	217954
TOTAL (ALL INDIA)		2851563	2949400	2957743
PERCENT (Increase)			3.430995563	0.282871092

Note: * provisional.

Source: Crime in India.

Statement-II

Details of some of the Advisories issued by Ministry of Home Affairs

Sl. No.	Subject	Date of Issue
1.	Advisory on Crime against Women - Measures needed to curb.	04-09- 2009
2.	Advisory on Crime Against children.	14-07-2010
3.	Advisory on Human Trafficking as organized crime.	30-04-2012
4.	Advisory on increasing the number of women in Police forces in the States.	22-04-2013
5.	Advisory on mandatory registration of FIR in case of Missing Children	25-06-2013
6.	Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors.	30-08-2013
7.	Advisory on Compulsory Registration of FIR u/s 154 Cr. P.C. when the information makes out a cognizable offence.	05-02-2014
8.	Ensuring quality of investigation of crime.	24-03-2014
9.	Advisory on Comprehensive approach to crimes against women.	12-05-2015
10.	Advisory on compulsory registration of FIR for cognizable offence, irrespective of territorial jurisdiction and making available copy of FIR.	03-10-2016
11.	Actionable points on recommendations of the DsGPIIsGP Conference-2016 held on 25-27 Nov. 2016 at NPA Hyderabad, Separation of law and order duty from investigation- Regarding.	23-05-2017